THE FIRST SCHEDULE

[See section 1(2)]

AREAS TO WHICH THE ACT EXTENDS

A. The State of Delhi—
   1. The Municipality of Delhi;
   2. The Municipality of New Delhi;
   3. The Cantonment of Delhi;
   4. The Notified Area of the Civil Station, Delhi;
   5. The Municipality of Shahdara;
   6. The Notified Area, Red Fort;
   7. The West Notified Area, Delhi.

B. The State of Ajmer—
   1. The Municipality of Ajmer and all land within one mile of the limits of that Municipality;
   2. The Municipality of Beawar and all land within one mile of the limits of that Municipality;
   3. The Cantonment of Nasirabad and all land within one mile of the limits of that Cantonment.